

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:109
ANSWERED ON:08.08.2012
SLURRY ON FARMERS LAND
Bali Ram Dr.

Will the Minister of COAL be pleased to state:

- (a) whether the Hon'ble High Court of Jharkhand has issued any directions to the Coal India Limited (CIL)/Bharat Coking Coal Limited (BCCL) to remove the slurry from the farmers land with the help of Shri Durga Slurry and Briquette Industries Limited and Bhawani Coal Company;
- (b) if so, the details thereof;
- (c) the date on which his Ministry, CIL and BCCL received the orders and the action taken by the Government so far in this regard;
- (d) the number of representation received from the Members of Parliament for the compliance of said Court orders; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): Yes, Sir. Vide order dated 16.05.2012 the Hon'ble High Court of Jharkhand at Ranchi in Writ petition No.944 of 2003 concerning M/s. Durga Slurry and Briquette Industries Limited (Party No.1) being respondent and M/s. Bharat Coking Coal Limited (BCCL) & other being petitioners directed saying that:-

"Under the circumstances and keeping in view the submission advanced on behalf of the parties, opposite party no. 1 is directed to produce the deed of lease along with No Objection Certificate of the owner within a period of two weeks from today before the authority. On submission of the said documents, the authority on being satisfied with the claim of the petitioner, would proceed with the matter relating to demarcation of the land, over which slurry has been over flown and the opposite party no. 1 has put his claim to purchase the slurry and then to proceed with its sale within a period of six week thereafter. During that process, if any Law and Order problem does arrive, the BCCL may take help of the District Administration".

(c): The certified true copy of the order was received on 01.06.2012 at Sales and Marketing Division, BCCL (Head Quarter) from M/s. Shri Durga Slurry and Briquette Industries Limited. On receipt of the above letter, and approval of the competent authority M/s. Shri Durga Slurry and Briquette Industries Limited, Dhanbad and Bhawani coal Traders, Dhanbad have been issued offer letter for sale of slurry deposited on the farmers land.

(d): A VIP reference was received from Dr. Baliram, Hon'ble Member of Parliament in this regard vide his letter dated 18.06.2012 addressed to Chairman-cum Managing Director, BCCL.

(e): Action in the matter has already been taken by BCCL as follows:

- 1) Offer letters have been sent to M/s. Shri Durga Slurry and Briquette Industries Limited and Bhawani Coal Traders for sale of slurry deposited on the farmers land.
- 2) The concerned party have been asked to submit the land records and related documents as advised in the order of the Hon'ble High Court.
- 3) The quantity and quality of slurry deposited in the farmers land has been assessed by engaging a Government Agency.